

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 26798/2025

[Arising out of impugned final judgment and order dated 07-04-2025 in WA No. 894/2025 passed by the High Court of Madhya Pradesh at Gwalior]

MANAGING DIRECTOR, M.P. STATE AGRICULTURAL
MARKETING BOARD & ORS.

Petitioner(s)

VERSUS

HARPAL SINGH & ORS.

Respondent(s)

IA No. 215554/2025 - CONDONATION OF DELAY IN FILING

IA No. 215555/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 215556/2025 - EXEMPTION FROM FILING O.T.

Date : 17-10-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL

HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) :Mr. Sunny Choudhary, AOR
Mr. Mayur Chaturvedi, Adv.
Mr. Indu Dudhwal, Adv.

For Respondent(s) :Ms. Seema Kushwaha, Adv.
Mr. Sunil Prakash Pandey, Adv.
Mr. Niteen Kumar Sinha, AOR
Mr. Swaraj Maurya, Adv.
Mr. Saurabh Kumar, Adv.

UPON hearing the counsel the Court made the following

O R D E R

1. Two weeks time is granted to learned counsel appearing for respondent no.2 to file Vakalatnama and Counter Affidavit.

2. Rejoinder affidavit, if any, to be filed within one week thereafter.

3. List on 10.11.2025.

(NEETU SACHDEVA)
ASTT. REGISTRAR-cum-PS

(ANU BHALLA)
COURT MASTER (NSH)

